

Title : Statement regarding status of implementation of recommendations in first report of Standing Committee on Petroleum and Natural Gas on Demands for Grants (2004-05) pertaining to the Ministry of Petroleum and Natural Gas.

THE MINISTER OF PETROLEUM & NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR): With your permission, I beg to lay the statement on the Table of the House.

*I am making this statement on the status of implementation of recommendations contained in the First Report of the Standing Committee on Petroleum and Natural Gas (14th Lok Sabha) in pursuance of direction 73A of the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin – Part II dated September 01, 2004

The First Report of the Standing Committee on Petroleum and Natural Gas (14th Lok Sabha) was presented to the Lok Sabha on 20.08.2004. The report relates to the examination of Demands for Grants of Ministry of Petroleum and Natural Gas for the year 2004-2005.

Action Taken Statements on the recommendations/observations contained in the report of the Committee had been sent to the Standing Committee on Petroleum and Natural Gas on 3.12.2004.

There are 28 recommendations made by the Committee in the said report where action is called for on the part of the Government. These recommendations mainly pertain to issues like Accretion to reserves, Strategic storage of crude oil. Petroleum Regulatory Board, increase in frequency of bids under NEPL rounds, concerted efforts by Oil PSUs to improve their performance, vigorous implementation of energy conservation measures, aggressive exploration activities, tapping of alternative sources of energy, use of money collected from

cess on crude oil to act as cushion in case of reduction in import / excise duty and to compensate for subsidy on LPG and Kerosene, revival of Anti-Adulteration Cell, launching of premium grade petrol, etc.

The present status of implementation of the various recommendations made by the Committee is indicated in the Annexure to my Statement which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of this Annexure. I would request that this may be considered as read.
